

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA. No. 243 of 1997

New Delhi, this 15th day of September, 1997

HON'BLE DR JOSE P. VERGHESE, VICE CHAIRMAN(J)
HON'BLE MR K. MUTHUKUMAR, MEMBER(A)

Dr Sita Ram Sharma
R/o B-7 Delhi Administration Flats
Model Town
DELHI-110009.

... Applicants

By Advocate: None.

versus

1. Lt. Governor, Delhi through
Chief Secretary
Govt. of N.C.T. of Delhi
Sham Nath Marg
DELHI.
2. Director of Education
Govt. of N.C.T. of Delhi
Old Secretariat
DELHI.

... Respondents

By Advocate: None.

O R D E R (O R A L)

Dr Jose P. Verghese, VC(J)

The claim of the applicant in this OA is that the applicant may be promoted as Deputy Director of Education with effect from 7.12.87 with all consequential benefits. After notice none appeared on behalf of the respondents and the matter was listed before Deputy Registrar for completion of pleadings and has come back to the court as non appeared on behalf of the respondents. Today none appeared also for the applicant. Hence, we have decided to peruse the record and pass the following order:

The applicant has already superannuated as Deputy Director of Education on 16.8.91. Thereafter he had approached this court for certain retiral benefits and the same was granted to the satisfaction of the applicant in the year 1996, so mentions the application for condonation of delay. Now in the year 1997, the applicant is seeking back-dated promotion with effect from 1987. He has submitted this claim alongwith the application for condonation of delay. We have perused the application and we find the reasons given therein does not make out a case for condonation of delay for grant of relief of back-dated promotion with effect from 1987 to a retired person in the year 1991 and who had approached this court in the year 1996.

In the circumstances, this OA is dismissed as devoid of merit. No order as to costs.


(K. MUTHUKUMAR)
MEMBER(A)


(DR JOSE P. VERGHESE)
VICE CHAIRMAN(J)

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